

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P. (S) No. 2473 of 2018

Raju Prasad Dehariya

... **Petitioner**

**Versus**

Central Coalfields Ltd. & Ors.

... **Respondents**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioners : Mr. Pandey Neeraj Rai, Advocate

For the CCL : Mr. Amit Kumar Sinha, Advocate

**11/07.09.2021** It has been argued by Mr. Amit Kumar Sinha, learned counsel appearing for the respondent-CCL that appointments in view of recruitment Advt. No. 032016/02, 03 and 04 dated 28.03.2016 has already been concluded and appointments have been made inasmuch as all the 48 advertised posts have been filled-up and 48 persons have been appointed as on date and as such, process of recruitment is over.

From perusal of the page 26 of the writ application which is the list of waitlisted candidates under SC Category, it appears that at Sl. No. 1 name of one Pitambar Pandey, son of Dasarath Pandey is there.

Let the respondent-CCL clarify as to whether Pitambar Pandey, son of Dasarath Pandey comes under SC category?

Respondent-CCL is also directed to bring the documents showing that appointments have already been made and process of recruitment is over.

List this case on 05.10.2021.

**(Dr. S.N. Pathak, J.)**